

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD**

Civil Misc. Contempt Petition No.145 of 2007.

in

Original Application No. 997 of 2006

Allahabad, this the 11th day of December, 2009

Hon'ble Mr. Ashok S. Karamadi, Member-J
Hon'ble Mr. D.C. Lakha, Member-A

1. Lal Singh, S/o Shri Munnilal, R/o Village Rayaba, Post-Rayaba, District-Agra, U.P. -283101.
2. Nanak S/o Kaluwa, R/o Village and Post Achnera, District-Agra U.P.-283101.
3. Rakesh Kumar S/o Natthi Lal, R/o Railway Colony, Achnera, Tehsil -Kirawali, District Agra U.P. 283101.
4. Veeda S/o Bajeer, R/o Village and Post Asmera, Tehsil Kirawali, District Agra U.P. - 283101.

....Applicants.

By Advocate : Ms. A. Basheer

VERSUS

1. Budh Prakash, General Manager, North Central Railway, Allahabad.
2. Rajiv Goel, Divisional Railway Manager, North Central Railway, Agra.

...Respondents.

ORDER

By Hon'ble Mr. Ashok S. Karamadi, Member-J :

There is no representation on behalf of the applicant even in the revised call.

2. It is seen from the earlier order sheets that the applicant has taken several adjournments and the applicant has not showing any interest in the matter. Earlier time the learned counsel for the

applicant once has given illness slip and seeks adjournments from time to time but alternatively the time was granted to the applicant to take steps in respect of the respondents within two weeks inspite of that the applicant has not taken any steps.

3. Having regard to the same, it is clear that the applicant has filed this contempt petition only for the sake of filing against the respondents. As the applicant's counsel is not taking any interest in pursuing the proceeding, the contempt petition is dismissed. ~~Notice~~

~~as discharged.~~


Member-A


Member-J

RKM/